

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 03/16 of NC-VI dated 14.05.2015 held on 18.05.2015

Meeting No. 03/16 for the licensing year 2015-20 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 18.05.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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49	Party Name:C B INDUSTRIES	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status: Rejected
HQ File :01/85/162/085/AM13	RLA File :24/24/40/013/AM14	Lic.No/Date:2410040091 11.10.2013	

"The case was discussed in the meeting of Norms Committee (NC) held on 18.05.2015 chaired by DG (only for this case). ADG(DKS) also had a detailed hearing in the matter in the PH granted to the firm. The P.H. was granted in order to re-look at the issue in the light of facts & data which firm's representative was supposed to submit before the Committee to substantiate their claim for wastage. Shri Ashfak Khatri, Partner of C.B. Industries appeared before the Committee on 18.05.2015. The details of the deliberations made in the meeting are as under:

The Committee noted the following background of the case.

- i. M/s C.B. Industries Jamnagar (Gujarat) was issued an Advance Authorization(AA) No. 2410040091 dated 11.10.2013 for export of 'Processed (Split/Sliced/Flakes/Dried/Frozen) Betel (Areca) Nuts with or without Scented" against import item "Betel (Areca) Nuts Whole&/or Split". The import item being barred under para 4.7 of HBP Vol. 1(2009-14) the AA was issued on net to net basis without any wastage as a special case on the basis of DG's orders/approval considering the urgency pleaded by the firm and their own request to issue AA on net to net basis.
- ii. On the subsequent request of the firm for fixation of ad-hoc input output norms to enable them to obtain EODC the matter was considered by the NC in its meeting No. 20 held on 12.02.2015 and the Committee decided to allow adhoc input output norms on net to net basis with accountability clause on the basis of recommendation of the technical authority.
- iii. However, the firm made a representation before DG to review NC's decision and offered to provide facts and data for their claim of wastage of 12% on imports.
- iv. The firm's request was examined and it was decided to grant a personal hearing to the firm on 21.05.15, as an opportunity of being heard. The PH was preponed to 18.05.2015 on the firm's request.

Submissions made by the firm's representative

The firm's representative explained the processing of the subject product and submitted/contended following before the committee to justify their claim:

- i. It was pleaded that the firm has paid excise duty on sale of wastage and they produced Excise Duty payment intimation.
- ii. It was submitted that their claim of wastage was based on moisture content and size of imported split Betel Nut further split into smaller sizes.
- iii. Copies of Invoice, packing material list and Bill of Entry were also shown to the Committee
- iv. Photos of manufacturing process were also shown on mobile phone.

The Committee deliberated upon each point of submission made by the firm's representative and observed the following:

- (a) The Committee observed that the item of Import i.e. Betal Nut, is a sensitive item having very

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high Customs duty i.e. more than 100%.

- (b) There are two existing SIONs namely E-45 and E-80 for Betel Nuts with wastage allowed as under:

E-45.	Supari Split/Tukada/Farcha, Roasted or Unroasted	1K.G.	Supari Whole	1.02 Kg.
E-80	Processed Betal Nut (Supari) Powder	1 Kg.	Betal Nut(Supari) Split	1.05 Kg.

- (c) Committee noted that only 2% and 5 % wastage is allowed under SION for Imported item Supari Whole and Supari Split against export of Supari Split/Tukada and Processed Betal Nut Powder respectively. In the instant case, the import item is Betel (Areca) Nuts Whole and/or Split and the export item is Processed (Split/Sliced/Flakes/Dried/Frozen) Betel (Areca) Nuts. With this broad range of imports and exports, the possibility of both import and export item being the same, i.e. Split cannot be ruled out, in which case there is no wastage involved in the manufacturing process. Allowing 12% wastage as claimed by the firm will be far in excess of SION.
- (d) Secondly, the firm had itself applied for AA on net to net basis and the same was allowed as a special case under para 4.7 of HBP vol. I (2009-2014) considering the urgency pleaded by them as the item of import is barred under para 4.7 referred above.
- (e) The representative of the firm claimed wastage citing moisture content as a factor and also the differing size of imported Betel Nut and that exported. However neither of these factors is borne out by the export or import documents produced during the PH.
- (f) As regards the applicant's argument about wastage based on the payment of Central Excise(CE) Duty on wastage sold, the same is not correlated with the AA in question. Central Excise authority, in their letter dated 19.02.15 (copy placed on record by the firm), have only indicated excise duty rates on the waste materials and have clearly stated that their letter is only for the purpose of charging of CE duty under CE Act. Thus the letter of CE Authority is no evidence of the wastage incurred in the manufacturing process of the export item against the relevant AA.

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50	Case No.:18/22/85-ALC3/2014	Party Name:SHANTILAL & BROS (MFG DEPT)	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
2	HQ File :01/85/050/00178/AM15/	RLA File :03/95/040/00708/AM15/	Lic.No/Date:0310791642 03.12.2014	Deferred
It was noted that the comments are awaited from Deptt. of Electronics and Information Technology (Diety). The Committee decided to remind Diety to expedite their comments. The case is deferred for 18.06.2015.				

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51	Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
3	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
It was noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 18.06.2015.				

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52	Case No.:5/9/85-ALC3/2014	Party Name:SCHOUTEN AAHAAR INDIA PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
4	HQ File :01/85/050/00071/AM15/	RLA File :08/24/040/00121/AM15/	Lic.No/Date:0810132540 01.07.2014	Deferred
The Committee noted that the import item at S.No. 1 & 3 are used for high protein diet and the export item is not reflecting the high protein nature of the product. The Committee decided to seek clarification from the firm on this aspect. Also decided to call for information regarding protein texture and total protein concentrate in export item.				

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53	Case No.:01/85/050/040/AM12	Party Name:SIGNATURE ESTATES	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
5	HQ File :01/85/050/040/AM12	RLA File :02/24/040/034/AM12	Lic.No/Date:0210159359 23.05.2011	Deferred
It was noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 18.06.2015.				

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6	54 Case No.:2/14/85-ALC3/2013	Party Name:MIDAS FOODS (INDIA) PVT. LTD.	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00086/AM14/	RLA File :05/24/040/00054/AM14/	Lic.No/Date:0510362504 13.08.2013	Deferred
It was noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 18.06.2015.				

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7	55	Party Name: DREAM PLAST INDIA PVT. LTD	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:								
	HQ File :01/85/50/022/AM14	RLA File :31/83/40/199/AM13	Lic.No/Date:3110057361 07.03.2013	Approved								
Request for grant of wastage on inputs/review of ad-hoc norms												
The Committee noted the comments of Deptt. of C&PC furnished vide their OM No. 46011/78/2011.PC.II dated 20.04.2015. The Committee decided to review the ad-hoc norms and grant wastage @4.6% on inputs as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Plastic promotional Toys Made of Polypropylene/ Nylon/ Polyamide / ABS Resin</td><td>1 Kg.</td><td>1.Relevant polypropylene Resin / Granules 2. Relevant Nylon-6 / polyamide-6 Resin 3. Relevant ABS Resin / Granules.</td><td>1.046kg/ kg content in the export product. 1.046kg/ kg content in the export product 1.046kg/ kg content in the export product</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Plastic promotional Toys Made of Polypropylene/ Nylon/ Polyamide / ABS Resin	1 Kg.	1.Relevant polypropylene Resin / Granules 2. Relevant Nylon-6 / polyamide-6 Resin 3. Relevant ABS Resin / Granules.	1.046kg/ kg content in the export product. 1.046kg/ kg content in the export product 1.046kg/ kg content in the export product
Export Item	Qty.	Import Item	Qty.									
Plastic promotional Toys Made of Polypropylene/ Nylon/ Polyamide / ABS Resin	1 Kg.	1.Relevant polypropylene Resin / Granules 2. Relevant Nylon-6 / polyamide-6 Resin 3. Relevant ABS Resin / Granules.	1.046kg/ kg content in the export product. 1.046kg/ kg content in the export product 1.046kg/ kg content in the export product									
RA may take consequential action as per policy/procedure.												

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56 Case No.:4/17/85-ALC3/2013	Party Name:APIS INDIA LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/050/00107/AM14/	RLA File :05/23/040/00259/AM14/	Lic.No/Date:0510366709 25.09.2013	Approved
The Committee noted the comments of MSME(Food) furnished vide their UO No. 17(4)(1)/2013-Food dated 20.03.2015. After consequent upon the issue and on the basis of comments of MSME(Food), , the Committee decided to ratify the ad-hoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Pancake Syrup (Processed and Filtered) containing 227gms per pet bottle which is fit for human consumption.	163810.00Kg	Pancake Syrup (Unprocessed and Unfiltered)	172000.00Kg
RA may take consequential action as per policy/procedure.			

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57 Case No.:10/24/85-ALC3/2013	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:								
HQ File :01/85/050/00156/AM14/	RLA File :02/24/040/00182/AM14/	Lic.No/Date:0210199604 03.02.2014	Approved								
The Committee noted the clarification of the firm dated 09.04.2015. In the light of Tea Board's comments furnished vide their letter No. LC/ALA/2013/5312 dated 26.03.2014. It was decided to ratify the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty.</th> <th>Import Item</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Indian Black Tea PDCTC blended with imported Black Tea with net content of 101.200MT of imported Black Tea of Kenya and Indonesia origin.</td> <td>202.400MT</td> <td>Black Tea (of Kenya and Indonesia origin)</td> <td>101.200MT</td> </tr> </tbody> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty.	Import Item	Qty.	Indian Black Tea PDCTC blended with imported Black Tea with net content of 101.200MT of imported Black Tea of Kenya and Indonesia origin.	202.400MT	Black Tea (of Kenya and Indonesia origin)	101.200MT
Export Item	Qty.	Import Item	Qty.								
Indian Black Tea PDCTC blended with imported Black Tea with net content of 101.200MT of imported Black Tea of Kenya and Indonesia origin.	202.400MT	Black Tea (of Kenya and Indonesia origin)	101.200MT								

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58 Case No.:8/26/85-ALC3/2013	Party Name:STERLING AGRO INDUSTRIES LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
10 HQ File :01/85/050/00169/AM14/	RLA File :05/24/040/00354/AM14/	Lic.No/Date:0510378167 04.02.2014	Decided
The Committee noted that the firm vide their letter dated 31.03.2015 has stated that they could not utilized the said advance authorisation and requested to close the case. The Committee decided to ask the firm to surrender the Advance Authorisation and confirm the same from concerned RA.			

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59 Case No.:1/13/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
11 HQ File :01/85/050/00075/AM14/	RLA File :29/24/040/00003/AM04/	Lic.No/Date:2910022187 06.08.2013	Deferred
The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 18.06.2015.			

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60 Case No.:3/15/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
12 HQ File :01/85/050/00099/AM14/	RLA File :29/24/040/00005/AM14/	Lic.No/Date:2910022444 27.08.2013	Deferred
The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 18.06.2015.			

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13	61 Case No.:9/2/85-ALC3/2014	Party Name:R.H.INTERNATIONAL	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00013/AM15/	RLA File :29/24/040/00013/AM14/	Lic.No/Date:2910024422 14.03.2014	Deferred
	The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 18.06.2015.			

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14	62 Case No.:4/1/85-ALC3/2014	Party Name:R.H.INTERNATIONAL	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00003/AM15/	RLA File :29/24/040/00012/AM14/	Lic.No/Date:2910024349 10.03.2014	Deferred
	The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 18.06.2015.			

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15	63 Case No.:3/2/85-ALC3/2014	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00007/AM15/	RLA File :07/24/040/00290/AM14/	Lic.No/Date:0710100666 18.12.2013	Withdrawn
	The Committee noted that the firm has got the Advance Authorisation cancelled and they have also produced a copy of cancellation order from RA. The Committee decided to withdraw the case with a copy endorsed to RA concerned.			

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64 Case No.:9/21/85-ALC3/2013	Party Name:CRI LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/050/00140/AM14/	RLA File :02/24/040/00108/AM14/	Lic.No/Date:0210195654 29.10.2013	Approved
The Committee noted the comments furnished by MSME(Mech) vide their UO No. 30(130)/13-ME dated 07.05.2015 and decided to fix the ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
NIB Adaptor made of Brass Wire (Round Brass Wire 2150.00Kg & 15357150Nos)	15357.200 Thousands in Nos.	Brass Wire (Round)	3007.00Kg including 39.84% wastage after affecting 50% recovery from scrap.
RA may take consequential action as per policy/procedure.			

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65 Case No.:14/12/85-ALC3/2014	Party Name:CRI LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/050/00103/AM15/	RLA File :02/24/040/00077/AM15/	Lic.No/Date:0210204617 24.07.2014	Approved

17 The Committee noted the comments furnished by MSME(Mech) vide their UO No. 30(13)/13-ME dated 05.05.2015 and decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
NIB Adaptor made of Brass Wire (Round Brass Wire 2782.50Kg & 14685975Nos)	14685975.00Nos.	Brass Wire (Round)	3891.25Kg including 39.84% wastage after affecting 50% recovery from scrap.

RA may take consequential action as per policy/procedure.

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66 Case No.:13/12/85-ALC3/2014	Party Name:CRI LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/050/00102/AM15/	RLA File :02/24/040/00075/AM15/	Lic.No/Date:0210204613 24.07.2014	Approved

18 The Committee noted the comments furnished by MSME(Mech) vide their UO No. 30(13)/13-ME dated 05.05.2015 and decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
NIB Adaptor made of Brass Wire (Round Brass Wire 2782.50Kg & 14685975Nos)	14685975.00Nos.	Brass Wire (Round)	3891.25Kg including 39.84% wastage after affecting 50% recovery from scrap.

RA may take consequential action as per policy/procedure.

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67 Case No.:12/12/85-ALC3/2014	Party Name:CRI LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/050/00101/AM15/	RLA File :02/24/040/00076/AM15/	Lic.No/Date:0210204616 24.07.2014	Approved

19 The Committee noted the comments furnished by MSME(Mech) vide their UO No. 30(13)/13-ME dated 05.05.2015 and decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
NIB Adaptor made of Brass Wire (Round Brass Wire 2782.50Kg & 14685975Nos)	14685975.00Nos.	Brass Wire (Round)	3891.25Kg including 39.84% wastage after affecting 50% recovery from scrap.

RA may take consequential action as per policy/procedure.

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20	68 Case No.:9/24/85-ALC3/2013	Party Name:SIGNATURE INTERNATIONAL FOODS INDIA PVT. LTD.	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00155/AM14/	RLA File :31/83/040/00186/AM14/	Lic.No/Date:3110061817 02.01.2014	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 18.06.2015.				

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69	Party Name:GILLETTE DIVERSIFIED OPERATIONS (P) LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/50/189/AM12	RLA File :04/24/40/268/AM12	Lic.No/Date:0410132873 13.01.2012	Approved
The Committee noted the clarification of the firm furnished vide their letter dated 29.04.2015 and saw the samples of unfinished and finished Toothbrushes. The Committee decided to ratify the ad-hoc input output norms on net to net basis without wastage as under:-			
Export Item	Qty.	Import Item	Qty.
Toothbrush (Finished and packed)	50,00,000.00Nos	1. Semi finished Toothbrush 2. PVC Film Rigid 3. Paper Board	1. 50,00,000.00Nos (Net to net) 2. As per policy governing packing material 3. As per policy governing packing material
RA may take consequential action as per policy/procedure.			

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	70	Party Name:GILLETTE DIVERSIFIED OPERATIONS (P) LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status: Deferred
22	HQ File :01/85/171/015/AM16	Clarification with regard to import of Thermo Plastic Resin (TPR) whether it is Polymer or not?		
	Clarification with regard to import item “Thermo Plastic Resin” whether it is Polymer or not ?			
	The Committee noted that the Central Institute of Plastic Engineering Technology (CIPET) has been requested to clarify in the light of their certificate in the matter as furnished by the applicant. The Committee decided to remind CIPET to expedite their clarification. The case is deferred for 18.06.2015			

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71	Party Name:ARJUNA NATURAL EXTRACTS LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/50/099/AM12	RLA File :10/24/40/037/AM12	Lic.No/Date:1010044861 11.08.2011	Approved

23 The Committee noted the comments furnished by MSME(Chem) vide their UO No. 23(7)/2014-Chem dated 25.03.2015. It was decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Boswellia Serrata Extract	1.00Kg	Boswellia Gum Siftings	4.55Kg

RA may take consequential action as per policy/procedure.

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72	Party Name:ARJUNA NATURAL EXTRACTS LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/50/100/AM12	RLA File :10/24/40/036/AM12	Lic.No/Date:1010044859 11.08.2011	Approved

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The Committee noted the comments furnished by MSME(Chem) vide their UO No. 23(7)/2014-Chem dated 25.03.2015. It was decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Boswellia Serrata Extract	1.00Kg	Boswellia Gum Siftings	4.55Kg

RA may take consequential action as per policy/procedure.

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	73 Case No.:4/20/85-ALC3/2013	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
25	HQ File :01/85/050/00123/AM14/	RLA File :05/23/040/00283/AM14/	Lic.No/Date:0510370133 01.11.2013	Deferred
	Committee noted that a clarification is awaited from Directorate of Sugar. The Committee decided to remind Directorate of Sugar. The case is deferred for 18.06.2015.			

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योगेश सिंह/YOGINDER SINGH
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Udyog Bhawan, New Delhi

26	74 Case No.:28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
The Committee noted that the firm has furnished the protein content in import item to MFPI vide their e-mail dated 16.03.2015. The Committee decided to remind MFPI for revised comments. The case is deferred for 18.06.2015.				

Rup

27	75 Case No.:27/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00063/AM15/	RLA File :56/24/040/00012/AM15/	Lic.No/Date:5610004284 06.06.2014	Deferred
The Committee noted that the protein content % in export and import item is awaited from the firm. The Committee decided to call for the same from the firm. The case is deferred for 18.06.2015				

Rup

28	76 Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 18.06.2015.				

h.v.1.

Rup

29	77 Case No.:1/2/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00005/AM15/	RLA File :07/24/040/00427/AM14/	Lic.No/Date:0710102255 20.02.2014	Deferred
The Committee noted that certain information have been called for from the firm vide this office letter dated 23.03.2015 which are awaited. The Committee decided to remind the firm to expedite the information . The case is deferred for 18.06.2015.				

h.v.1.

Rup

योगेश सिंह/YOGINDER SINGH
रूप महाविदेशिक निदेश अधिकारी
Dy. Director (General) of Foreign Trade
निदेश अधिकारी महाविदेशिक व्यापार
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

30	78 Case No.:1/3/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00018/AM15/	RLA File :03/95/040/01050/AM14/	Lic.No/Date:0310776600 01.04.2014	Deferred
	The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner, Mumbai to expedite their comments. The case is deferred for 18.06.2015.			

Rup

31	79 Case No.:9/9/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00075/AM15/	RLA File :03/95/040/00283/AM15/	Lic.No/Date:0310786536 08.07.2014	Deferred
	The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner, Mumbai to expedite their comments. The case is deferred for 18.06.2015.			

h/

Rup

32	80 Case No.:2/26/85-ALC3/2013	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00163/AM14/	RLA File :03/95/040/00938/AM14/	Lic.No/Date:0310771067 19.02.2014	Deferred
	The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner, Mumbai to expedite their comments. The case is deferred for 18.06.2015.			

Rup

33	81 Case No.:29/17/85-ALC3/2014	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00149/AM15/	RLA File :03/94/040/00636/AM15/	Lic.No/Date:0310790076 09.10.2014	Deferred
	The Committee noted that certain information have been called for from the firm vide this office e-mail dated 02.03.2015 which are awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 18.06.2015.			

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योगेश सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Director General of Foreign Trade
वणिज्य विभाग/Department of Commerce
राज्य भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

34	82 Case No.:3/9/85-ALC3/2014	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00069/AM15/	RLA File :05/23/040/00131/AM15/	Lic.No/Date:0510389025 24.06.2014	Deferred
	The Committee noted that the firm has furnished the information to MFPI under intimation of this office vide their letter dated 19.03.2015. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 18.06.2015.			

Rup

35	83 Case No.:1/10/85-ALC3/2014	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00079/AM15/	RLA File :05/23/040/00185/AM15/	Lic.No/Date:0510390243 11.08.2014	Deferred
	The Committee noted that purity level of concentrate has been called for from the firm vide this office e-mail dated 30.03.2015 which is awaited. The case is deferred for 18.06.2015.			

Rup

36	84 Case No.:14/7/85-ALC3/2014	Party Name:SUPERHOUSE LTD.,	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00050/AM15/	RLA File :06/24/040/00011/AM15/	Lic.No/Date:0610037688 02.06.2014	Deferred
	The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 18.06.2015.			

Rup

37	85 Case No.:5/21/85-ALC3/2013	Party Name:SUPERHOUSE LTD.,	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00136/AM14/	RLA File :06/24/040/00028/AM14/	Lic.No/Date:0610035153 29.11.2013	Deferred
	The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 18.06.2015.			

Rup

कोषाध्यक्ष/CO-ORDINATOR JINSH
 डी. जे. शर्मा
 Dy. Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

h/s

44	92	Party Name:MITTULAUL LALAH AND SONS	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/50/034/AM14	RLA File :10/24/040/00029/AM15/	Lic.No/Date:1010058562 01.07.2014	Deferred
Firm has stated that the they have already furnished the information vide their letter dated 30.05.2014. The Committee decided to examine the case with respect to issue of AA under para 4.7 of HBP, Vol.I 2009-14 which disallows the issue of AA.				

Rup

45	93 Case No.:30/7/85-ALC3/2014	Party Name:RK AGRI BIZ LLP	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00066/AM15/	RLA File :21/24/040/00001/AM15/	Lic.No/Date:2110001118 06.06.2014	Deferred
The Committee noted that the comments are awaited from MSME(Food) despite 4 th reminders issued. The Committee decided to remind MSME(Food) through D.O. letter from the level of Chairman to DC(MSME). The case is deferred for 18.06.2015.				

Rup

46	94	Party Name:FERNANDES BROTHERS	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/50/109/AM15	RLA File :07/24/40/159/AM15	Lic.No/Date:0710106184 25.07.2014	Deferred
The Committee noted that the description of import and export are same. The committee decided to call for the processing activity etc, if any. The case is deferred for 18.06.2015.				

Rup

47	95 Case No.:1/23/85-ALC3/2014	Party Name:FERNANDES BROTHERS	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00187/AM15/	RLA File :07/24/040/00330/AM15/	Lic.No/Date:0710107163 10.12.2014	Deferred
The Committee noted that the description of import and export are same. The committee decided to call for the processing activity etc, if any. The case is deferred for 18.06.2015.				

Director General of Foreign Trade
 Directorate General of Foreign Trade
 Department of Commerce
 Ministry of Commerce, New Delhi
 110055, New Delhi

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Rup

48	96 Case No.:3/15/85-ALC3/2014	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00108/AM15/	RLA File :02/24/040/00081/AM15/	Lic.No/Date:0210204707 05.08.2014	Deferred
The Committee noted that comments are awaited from Deptt. of Pharmaceuticals. Therefore, Committee decided to defer the case for 18.06.2015.				

Rup

49	97 Case No.:6/6/85-ALC3/2014	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00034/AM15/	RLA File :02/24/040/00152/AM14/	Lic.No/Date:0210203104 08.05.2014	Rejected
The Committee decided to reject the case as no reply received from the firm despite several reminders. RA will take consequential action as per policy/procedure.				

Rup

50	98 Case No.:10/15/85-ALC3/2014	Party Name:SWAROOP INFRAELECT PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00115/AM15/	RLA File :03/95/040/00473/AM15/	Lic.No/Date:0310788981 10.09.2014	Deferred
The Committee noted that the reply is awaited from the firm. The Committee decided to remind the firm to expedite their reply. The case is deferred for 18.06.2015.				

Rup

51	99 Case No.:11/7/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00047/AM15/	RLA File :08/24/040/00052/AM15/	Lic.No/Date:0810131141 07.05.2014	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments . The case is deferred for 18.06.2015.				

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योगेश सिंह/YOGINDER SINGH
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Cy. Director General of Foreign Trade
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Rup

52	100 Case No.:9/7/85-ALC3/2014	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00045/AM15/	RLA File :09/24/040/00646/AM14/	Lic.No/Date:0910059870 25.04.2014	Deferred
The Committee decided to write D.O. letter to RA, Hyderabad to expedite the reply. The case is deferred for 18.06.2015.				

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53	101 Case No.:3/21/85-ALC3/2013	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00134/AM14/	RLA File :03/95/040/00667/AM14/	Lic.No/Date:0310758695 21.11.2013	Deferred
It was noted that the comments are awaited from Deptt. of C&PC. The Committee decided to remind Deptt. of C&PC to expedite their comments. The case is placed before NC for consideration.				

Ruf

	102 Case No.:5/12/85-ALC3/2014	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
54	HQ File :01/85/050/00094/AM15/	RLA File :03/95/040/00343/AM15/	Lic.No/Date:0310787560 04.08.2014	Deferred
It was noted that a clarification has been called for from RA as to why the said AA was issued under para 4.7 of HBP, Vol.I, 2009-14 vide this office letter dated 20.03.2015. The case is deferred for 18.06.2015.				

Ruf

	103 Case No.:11/17/85-ALC3/2013	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
55	HQ File :01/85/050/00114/AM14/	RLA File :03/94/040/00466/AM14/	Lic.No/Date:0310747760 30.08.2013	Deferred
The Committee noted that the comments are awaited from MSME(Food) despite 7 reminders. The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 18.06.2015.				

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योगेश सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
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 Lucknow Bhawan, New Delhi

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56	104 Case No.:4/10/85-ALC3/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Deferred
The Committee noted that RA, Hyderabad has not forwarded the hard copy of the application pertaining to subject advance authorisation despite 3 reminders. The Committee decided to remind RA, Hyderabad (Now Secunderabad) through D.O. letter from the level of Chairman. The case is deferred for 18.06.2015.				

Rup

57	105 Case No.:3/12/85-ALC3/2014	Party Name:M. R. AGRO INDUSTRIES	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00092/AM15/	RLA File :08/24/040/00195/AM15/	Lic.No/Date:0810133127 26.08.2014	Deferred
The Committee decided to seek clarification from RA as to how the subject AA was issued under para 4.7 of HBP,I (2009-14) wherein disallows the Advance Authorisation for the subject import item. The case is deferred for 18.06.2015.				

Rup

58	106	Party Name:S N J BREWERIES PVT. LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/50/149/AM14	RLA File :04/24/040/233/AM14	Lic.No/Date:0410154788 31.01.2014	Deferred
The Committee noted that the firm has furnished the information vide their letter dated 19.03.2015. The Committee decided to forward the same to MFPI for their examination and submission of comments. The case is deferred for 18.06.2015.				

Rup

59

107 Case No.:8/24/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
HQ File :01/85/050/00154/AM14/	RLA File :05/24/040/00318/AM14/	Lic.No/Date:0510374423 24.12.2013	Approved
The Committee noted that Spices Board has furnished their comments vide their letter No. MKT-Norm/0014/2014 dated 22.04.2015. On the basis of Spices Board's comments, the Committee decided to ratify the ad-hoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Rubbed Thyme Sachet	6.45MT	Herbs Thyme Untreated	6.65MT
RA may take consequential action as per policy/procedure.			

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यशोदेव शिखर सिंह
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Udyog Bhawan, New Delhi

Rup

60	108 Case No.:5/17/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00108/AM14/	RLA File :05/24/040/00174/AM14/	Lic.No/Date:0510366200 19.09.2013	Approved
	The Committee noted that Spices Board has furnished their comments vide their letter No. MKT-Norm/0014/2014 dated 22.04.2015. On the basis of Spices Board's comments, the Committee decided to ratify the ad-hoc norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rubbed Thyme Sachet	7.125MT	Herbs Thyme Untreated	7.346MT
	RA may take consequential action as per policy/procedure.			

Rup

61	109 Case No.:1/3/85-ALC3/2015	Party Name:SUPERHOUSE LTD.,	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00015/AM16/	RLA File :06/24/040/00001/AM13/	Lic.No/Date:0610026575 10.04.2012	Deferred
	The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner to expedite their comments. The case is deferred for 18.06.2015.			

Rup

62	110 Case No.:14/3/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00028/AM16/	RLA File :03/94/040/00984/AM15/	Lic.No/Date:0310793278 23.01.2015	Deferred
	The Committee noted the comments of MFPI and desired to know the quantity of recoverable wastage of Cocoa Powder and its commercial value. The Committee requested the representative of MFPI present in the meeting to bring in the same in their comments. The case is deferred for 18.06.2015.			

Rup

63	111 Case No.:13/3/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00027/AM16/	RLA File :03/94/040/01010/AM15/	Lic.No/Date:0310793721 09.02.2015	Deferred
	The Committee noted the comments of MFPI and desired to know the quantity of recoverable wastage of Cocoa Powder and its commercial value. The Committee requested the representative of MFPI present in the meeting to bring in the same in their comments. The case is deferred for 18.06.2015.			

Rup

योगेश सिंह/YOGINDER SINGH
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Dy. Director General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

64	112 Case No.:11/3/85-ALC3/2015	Party Name:SSK EXPORTS LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00025/AM16/	RLA File :02/24/040/00208/AM15/	Lic.No/Date:0210205511 04.02.2015	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

65	113 Case No.:5/3/85-ALC3/2015	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00019/AM16/	RLA File :31/83/040/00255/AM15/	Lic.No/Date:3110065338 17.03.2015	Deferred
The Committee noted that the comments are awaited from Deptt of C&PC. The Committee decided to remind Deptt. of C&PC to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

66	114 Case No.:16/3/85-ALC3/2015	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00030/AM16/	RLA File :03/94/040/01085/AM15/	Lic.No/Date:0310794061 23.02.2015	Deferred
The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. Committee decided to remind Deptt of Pharmaceuticals to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

67	115 Case No.:10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case is deferred for 18.06.2015.				

योगेन्द्र सिंह/YOGINDER SINGH
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Udyog Bhawan, New Delhi

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Rmp

68	116 Case No.:10/1/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

69	117 Case No.:4/3/85-ALC3/2015	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00018/AM16/	RLA File :04/24/040/00340/AM15/	Lic.No/Date:0410160393 08.04.2015	Deferred
The Committee noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

70	118 Case No.:2/3/85-ALC3/2015	Party Name:FRESH & HONEST CAFE LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00016/AM16/	RLA File :04/24/040/00307/AM15/	Lic.No/Date:0410160313 20.03.2015	Deferred
The Committee noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

71	119 Case No.:12/3/85-ALC3/2015	Party Name:CRI LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00026/AM16/	RLA File :02/24/040/00161/AM15/	Lic.No/Date:0210205150 13.11.2014	Deferred
The Committee noted that the comments are awaited from MSME(Mech). Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 18.06.2015.				

योगेश सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
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 New Delhi

Rmp

72	120 Case No.:15/3/85-ALC3/2015	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00029/AM16/	RLA File :03/95/040/00849/AM15/	Lic.No/Date:0310794025 20.02.2015	Deferred
The Committee decided to seek clarification from RA as to how the AA was issued whereas the para 4.7 of HBP, Vol.I(2009-14) disallows the issuance of AA. The case is deferred for 18.06.2015.				

Rmp

73	121 Case No.:6/3/85-ALC3/2015	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00020/AM16/	RLA File :05/24/040/00601/AM15/	Lic.No/Date:0510393805 31.03.2015	Deferred
The Committee noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

74	122 Case No.:2/1/85-ALC3/2015	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00001/AM16/	RLA File :07/24/040/00406/AM15/	Lic.No/Date:0710107659 19.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

75	123 Case No.:8/3/85-ALC3/2015	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:3/85- ALC3/2015 14.05.2015	Status:
	HQ File :01/85/050/00022/AM16/	RLA File :34/24/040/00312/AM15/	Lic.No/Date:3410040979 23.02.2015	Deferred
The Committee noted that the comments are awaited from Deptt of C&PC. Committee decided to remind Deptt of C&PC to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

योगेश सिंह/YOGINDER SINGH
रूप महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशिक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

11/17

	124 Case No.:3/3/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
76	HQ File :01/85/050/00017/AM16/	RLA File :53/24/040/00019/AM15/	Lic.No/Date:5310018483 31.03.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

	125 Case No.:9/3/85-ALC3/2015	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
77	HQ File :01/85/050/00023/AM16/	RLA File :02/24/040/00207/AM15/	Lic.No/Date:0210205647 17.03.2015	Deferred
The Committee noted that the comments are awaited from MSME(Mech). Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

	126 Case No.:7/3/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
78	HQ File :01/85/050/00021/AM16/	RLA File :10/24/040/00126/AM15/	Lic.No/Date:1010059048 04.03.2015	Deferred
The Committee noted that AA has been issued in terms of Policy Circular No. 5 dated 14.08.2013. A similar case is also being examined on the file. Therefore, Committee decided to examine this case also on file.				

Rmp

	Case No.:1/22/85-ALC3/2014	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
79	HQ File :01/85/050/00161/AM15/	RLA File :31/83/040/00218/AM15/	Lic.No/Date:3110065215 20.01.2015	Deferred
The Committee noted that the comments are awaited from MSME(Hosiery). Committee decided to remind MSME(Hosiery) to expedite their comments. The case is deferred for 18.06.2015.				

Rmp

	80 Case No.:7/7/85-ALC3/2014	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2015 14.05.2015	Status:
80	HQ File :01/85/050/00043/AM15/	RLA File :10/24/040/00005/AM15/	Lic.No/Date:1010058496 19.06.2014	Deferred
The Committee noted that the firm vide their letter dated 31.03.2015 has requested not to ratify the norms. The firm has paid the customs duty+ interest thereon and produced proof thereof. The Committee decided to confirm from RA about custom duty payment against imports made				

भारतीय विदेश व्यापार निदेशक
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Rmp